

16.8.95 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Das Gupta, Member (A)

The list has been revised twice, no one responded on behalf of the applicant. There is no request for adjournment. The order sheet discloses that it was pointed out <sup>to</sup> by the learned counsel for the applicant that the cause ~~kick~~ of action accrued as early in the year 1990. He was required to explain how ~~the applicat~~<sup>tion</sup> is maintainable and is not liable to be dismissed as being barred by limitation. No amendment has been filed nor any explanation for the delay has been furnished. We, accordingly dismiss the O.A. being barred by limitation.

*W.P.*  
A.M.

*B.C.*  
VC

Uv/